

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 151/MP/2021**

- Subject** : Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009.
- Date of Hearing** : 24.4.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioners** : Jindal India Thermal Power Limited
- Respondents** : Northern Railway & Anr.
- Parties Present** : Shri Pradeep Dahiya, Advocate, JITPL  
Shri Atri Roy Chaudhary, Advocate, JITPL  
Shri Pulkit Agarwal, Advocate, NR & REMCL

**Record of Proceedings**

The learned counsel appearing for Jindal India Thermal Power Limited (JITPL) submitted that the Petitioner has filed Appeal No. 340/2023 before the Appellate Tribunal for Electricity and requested to adjourn the matter for two months. The said request was not opposed by the learned counsel for the Respondents. Accordingly, the matter was adjourned.

2. The matter will now be listed for further hearing on 23.8.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

